

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3032  
ANSWERED ON:15.03.2011  
FOREIGN FUNDING TO NGOS  
Naranbhai Shri Kachhadia

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the names of the Non-Governmental Organisations (NGOs) which have applied for permission alongwith those which received permission from foreign funding agencies for grants of funds under the Foreign Contribution Regulation Act, 1976 during each of the last three years and the current year, State-wise;
- (b) whether the activities of foreign funding agencies have been found to be against the national interests; and
- (c) if so, the details thereof and the action taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 3032 FOR 15.3.2011

(a): The State-wise details of Non-Governmental Organisations (NGOs) applied for prior permission for receiving foreign contribution is at Annex 'A'. The State-wise list of NGOs granted prior permission under the Foreign Contribution (Regulation) Act, 1976 is available on Ministry's website "<http://www.mha.nic.in/fcra.htm>"

(b) & (c): Associations seeking prior permission for receiving foreign contribution from a foreign source are required to submit a commitment letter from the donor agency specifying the amount of foreign contribution to be received and the purpose for which it is proposed to be utilized. Such permission is granted after carrying out a verification of the antecedents of the recipient organizations. In case the amount of foreign contribution proposed to be received is above a certain threshold limit, a detailed verification of the antecedents of the donor agency is also carried out. If after due verification, substantive inputs are received against a particular donor agency suggesting its involvement in activities prejudicial to the national interest or its funding NGOs indulging in anti-India propaganda/ activities abroad, prior permission for receipt of foreign contribution from such donor agencies is denied.